

SINGH YADAV): (a) and (b) The levy sugar prices are based on the Cost schedules provided by an expert body like Bureau of Industrial Costs & Prices (BICP). For carrying out the cost investigation for the sugar seasons 1993-94 to 1995-96 and 1996-97 to 1998-99. BICP was asked to evolve a system which would determine the element of harvesting and transportation cost in the Statutory Minimum Price (SMP) and the actual harvesting and transportation expenses incurred by the sugar factories so that the difference between the two can form part of the conversion cost for fixing the ex-factory levy price of sugar. The ex-factory levy sugar prices for the seasons 1993-94 to 1997-98 were calculated and fixed on the recommendations of the BICP. The ex-factory levy sugar prices for the season 1998-99 are also being calculated on the recommendation of the BICP.

(c) and (d) For the ensuing sugar seasons, 1999-2000 to 2001-2002, the cost investigation of the sugar industry has been referred to the Cost Accounts Branch of the Ministry of Finance. The matter of evolving a system which would determine the element of harvesting and transportation cost in the SMP and the actual harvesting and transportation expenses incurred by the factories so that the difference of the two can form a part of the conversion cost if the fixation of ex-factory levy price of sugar has also been referred to them. The levy sugar prices for the seasons 1999-2000 to 2001-2002 would be determined keeping in view the recommendations of the Cost Accounts Branch of the Ministry of Finance.

Illegal Hotels

2031. SHRI PRITHVIRAJ D. CHAVAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether a number of illegal hotels are operating inside the famous Golden Fort at Jaisalmer, causing danger to the structural stability of the fort;

(b) if so, whether the Archaeological Survey of India has expressed serious concerns about the safety of this fort; and

(c) if so, the steps taken by the Government in this regard?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF DEPARTMENT OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) to (c) Yes, Sir. The Archaeological Survey of India has apprised the district authorities of Jaisalmer for necessary action in this regard. In one case the Archaeological Survey of India has initiated legal action against a hotel owner and the matter is sub-judice.

Land Acquired by DDA

2032. SHRI RAM TAHAL CHAUDHARY: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) the area of land acquired by the Delhi Development Authority so far;

(b) the areas of land out of acquired land utilised by the Delhi Development Authority;

(c) the area of land encroached upon unauthorisedly; and

(d) the steps being taken by the Delhi Development Authority to vacate the encroached land?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) The DDA has reported that land measuring about 70377 acres has been acquired by it so far. Out of this about 62384 acres has been utilised.

(c) and (d) About 1600 acres of land was under encroachment as on December, 1998. Regular demolition programmes are fixed from time to time for removal of unauthorised constructions/encroachments. During the last 3 years 15837 unauthorised structures have been removed and 246 acres of land reclaimed.

[Translation]

Rajbhasha Policy

2033. SHRI AMAR PAL SINGH: Will the Minister of HOME AFFAIRS be pleased to state: